

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 8/82-ALC4/2008 MEETING DATE : 21.05.2008

The Meeting No.08/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 21.05.2008 was actually held on **27.05.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi as Export Commissioner was on training.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C&PC.
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. Arun Kumar, AD, Department of MSME
4. Shri Rajinder Pal Singh, Dy. DGFT.
5. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.6/09 dated 06.05.2008 and 7/09 dated 13.05.2008 were ratified by the Committee.

Case No.C-30	M/S Vital Healthcare Ltd.
Norms Committee Meeting No.8/09	F.No.01/82/162/690/AM'08
Meeting Date: 27.05.2008	
Committee considered case as per agenda for modification of SION for export product Quinine Dihydrochloride(A-3314).	
Committee observed that a team comprising of Shri D.N. Mathur, Dy. Industrial Adviser, Department of C&PC, Dr. Arun Kumar, Asstt. Director, Department of MSME and Shri Shyam Lal, FTDO visited the plant of M/S Vital Healthcare Ltd, Vapi and have submitted a report regarding fixation of SION. Committee decided to examine the report. Accordingly, case was deferred for 17.06.2008.	

Case No.C-31	M/S Vital Healthcare Ltd.
Norms Committee Meeting No.8/09	F.No.01/82/162/691/AM'08
Meeting Date: 27.05.2008	
Committee considered case as per agenda for modification of SION for export product Quinine	

Bisulphate(A-3542).

Committee observed that a team comprising of Shri D.N. Mathur, Dy. Industrial Adviser, Department of C&PC, Dr. Arun Kumar, Asstt. Director, Department of MSME and Shri Shyam Lal, FTDO visited the plant of M/S Vital Healthcare Ltd, Vapi and have submitted a report regarding fixation of SION. Committee decided to examine the report. Accordingly, case was deferred for 17.06.2008.

Case No.C-32	M/S Vital Healthcare Ltd.
Norms Committee Meeting No.8/09	F.No.01/82/162/692/AM'08
Meeting Date: 27.05.2008	
Committee considered case as per agenda for modification of SION for export product Quinine Sulphate(A-2463).	
Committee observed that a team comprising of Shri D.N. Mathur, Dy. Industrial Adviser, Department of C&PC, Dr. Arun Kumar, Asstt. Director, Department of MSME and Shri Shyam Lal, FTDO visited the plant of M/S Vital Healthcare Ltd, Vapi and have submitted a report regarding fixation of SION. Committee decided to examine the report. Accordingly, case was deferred for 17.06.2008.	

Case No.C-33	M/S Vital Healthcare Ltd.
Norms Committee Meeting No.8/09	F.No.01/82/162/705/AM'08
Meeting Date: 27.05.2008	
Committee considered case as per agenda for fixation of SION for export product Quinine Hydrochloride.	
Committee observed that a team comprising of Shri D.N. Mathur, Dy. Industrial Adviser, Department of C&PC, Dr. Arun Kumar, Asstt. Director, Department of MSME and Shri Shyam Lal, FTDO visited the plant of M/S Vital Healthcare Ltd, Vapi and have submitted a report regarding fixation of SION. Committee decided to examine the report. Accordingly, case was deferred for 17.06.2008.	

1	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status: Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 24.06.2008

Decision :Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of PI Division.

Case No.:42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl) Mercapto]Benzo Thiazole (CMBT) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2007/Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2 [(Chloro Methyl)Mercapto] Benzo Thazole (CMBT)	1 Kg.	1.	Sodium Mercapto Benzo Thazole 50% Solution	2.050 kg/kg
		2.	Methylene Chloride	0.272 kg/kg
		3.	Di Bromo Methane	0.557 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status: Case Deferred
HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product (1R,2S,5R0-Mentyy1-5(S)-Cytosin-1,YL-1,3-Oxathiolane-2R-Carboxylate under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of PI Division.

Case No.:64/19/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
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HQ File :01/83/050/00572/AM08/	RLA File :09/24/040/00107/AM08/	Lic.No/Date:0910030653 25.06.2007	Defer Date: 24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Diacetone Acrylamide (DAAM) Solid under para 4.7 of HBP.			
Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

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Case No.:8/8/82-ALC4/2008	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
HQ File :01/82/050/00230/AM09/	RLA File :31/21/040/00147/AM08/	Lic.No/Date:3110030001 25.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxybenzene under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 22.04.2008 and in consultation with representative of Chemical Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,2 Methylenedioxybenzene	1 Kg.	1.	Catechol	1.07 kg/kg
		2.	Methylene Chloride	0.82 kg/kg
		3.	Caustic Soda on 100% basis	0.77 kg/kg
		4.	Tetra Butyl Ammonium Bromide	0.07 kg/kg

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:1/39/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
	HQ File :01/83/050/01580/AM08/	RLA File :03/95/040/00770/AM08/	Lic.No/Date:0310450598 19.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Indian Sandal Core (2-Methyl-4-(2,2,3-trimethyl-3-cyclopenten-1-buten-1-ol) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/172/2002/Ch.III dated 21.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Indian Sandal Core (2-Methyl-4-(2,2,3-trimethyl-3-cyclopenten-1-buten-1-ol)	1 Kg.	1.	Alpha Campholenic Aldehyde	0.970 kg/kg
		2.	Propanal Aldehyde	0.404 kg/kg
		3.	Sodium Borohydride	0.076 kg/kg
		4.	Methanol	0.480 kg/kg
		5.	Potassium Hydroxide	0.036 kg/kg

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:5/8/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Rejected
	HQ File :01/82/050/00227/AM09/	RLA File :05/24/040/00601/AM08/	Lic.No/Date:0510212483 26.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Flutamide USP under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 26.03.2008, but no reply has been received and it is not possible to fix norms in the absence of technical details. Committee, accordingly, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

8	Case No.:7/8/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Rejected
	HQ File :01/82/050/00229/AM09/	RLA File :05/24/040/00650/AM08/	Lic.No/Date:0510212495 26.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium Intermediate (MT-8) under para 4.7 of HBP.

Committee observed that firm was requested to furnish technical details vide letter dated 25.03.2008, but no reply has been received and it is not possible to fix norms in the absence of technical details. Committee, accordingly, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:3/8/82-ALC4/2008	Party Name:BAL PHARMA LTD	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/82/050/00225/AM09/	RLA File :07/24/040/00617/AM08/	Lic.No/Date:0710054687 28.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amiloride Hcl under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

10	Case No.:4/8/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Rejected
	HQ File :01/82/050/00226/AM09/	RLA File :05/24/040/00699/AM08/	Lic.No/Date:0510213410 12.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Finasteride BP under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 26.03.2008, but no reply has been received and it is not possible to fix norms in the absence of technical details. Committee, accordingly, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

11	Case No.:2/8/82-ALC4/2008	Party Name:BAL PHARMA LTD	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/82/050/00224/AM09/	RLA File :07/24/040/00652/AM08/	Lic.No/Date:0710055002 14.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amiloride Hcl under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

12	Case No.:6/8/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/82/050/00228/AM09/	RLA File :31/24/040/00320/AM08/	Lic.No/Date:3110032124 31.12.2007	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ketamine Hcl under para 4.7 of HBP. Committee decided to call for technical details as per Appendix 33 form firm. Accordingly, case was deferred for 08.07.2008.			

13	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

14	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate Int. PH3 under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

15	Case No.:10/8/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
	HQ File :01/82/050/00232/AM09/	RLA File :11/24/040/00012/AM08/	Lic.No/Date:1110017148 28.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate Buffered 5% Sterile under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

16	Case No.:9/8/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
	HQ File :01/82/050/00231/AM09/	RLA File :11/24/040/00001/AM09/	Lic.No/Date:1110017149 29.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate Buffered 5% Sterile under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

17	Case No.:11/8/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Approved
	HQ File :01/82/050/00233/AM09/	RLA File :11/24/040/00059/AM07/	Lic.No/Date:1110017174 01.05.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate Buffered 5% Sterile under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

18	Case No.:1/8/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2008 20.05.2008	Status:Case Deferred
	HQ File :01/82/050/00223/AM09/	RLA File :22/24/040/00075/AM08/	Lic.No/Date:2210007767 05.05.2008	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefepime Hcl + L Anginine (containing NLT 70% Lifepine Hcl) for Injection under para 4.7 of HBP. Committee decided to call for application alongwith details of import and export items and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 08.07.2008.			

Date:23.05.2008

Place:New Delhi

Shyam Lal

Foreign Trade Development Officer